

ANNEXURE I

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www.keralapcb.org

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
DISTRICT OFFICE, SREENIVASA IYER ROAD, KOTTAYAM - 1

ജില്ലാ ഓഫീസ്, ശ്രീനിവാസ അയ്യർ റോഡ്, കോട്ടയം.

In reply please refer to:-PCB/KTM/CO/4583/2017

- Ref: 1. Integrated Consent to Establish No.PCB/KTM/ICE/1116/2016
Issued dated 03.10.2016
2. Integrated Consent to Operate No.PCB/KTM/ICO/4856/2017
dated 20.12.2017
3. Complaints against the unit received in this office.
4. Inspection conducted at the unit on 04.09.2018

CONSENT WITHDRAWAL INTENTION NOTICE

WHEREAS M/s. Palackal Timbers, Cheruvandoor, Kottayam (hereinafter referred to as the unit) operates its unit at Peroor Village, Kottayam Taluk, Kottayam District, comes under the purview of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 is bound to comply with the standards and norms laid down there under and the conditions of the consent issued there under;

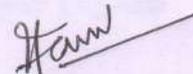
WHEREAS the unit comes under the purview of the Environment (Protection) Act, 1986 and is bound to comply with the standards prescribed in the Environment (Protection) Rules;

WHEREAS the Government of Kerala have constituted the Kerala State Pollution Control Board (hereinafter referred as the Board) as per section 4 of the Water (Prevention & Control of Pollution) Act, 1974;

WHEREAS there are complaints regarding the anticipated pollution problems due to the functioning of the plywood manufacturing unit and due to the unauthorised discharge of waste oil into the nearby areas.

WHEREAS on scrutinising the application and other accompaniments the documents submitted in connection with the lease agreement were found false, thereby misleading the Board.

WHEREAS during the inspection conducted on 04.09.2018 a residential building is found located at a distance of 49m from the unit.



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Environmental Engineer

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WHEREAS no adequate set back were seen provided to the 3 sides of the unit.

WHEREAS no proper enclosures were seen provided to the plywood manufacturing unit and to the nearby saw mill.

WHEREAS as per the norms for establishing a plywood manufacturing unit there shall be a minimum distance of 50 m from the nearest residence building and 25m set back on all sides.

WHEREAS the conditions as per the consent to establish were seen not complied with

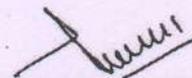
NOW THEREFORE the Board Intends to withdraw Consent to Operate issued to you within 15 days of receipt of this notice due to the above reasons.

However, you may file with the undersigned objections, if any, within 10 days of receipt of this notice and the matter may be reconsidered on its merits.

Dated this the 27th day September 2018.

For and on behalf of the
KERALA STATE POLLUTION CONTROL BOARD



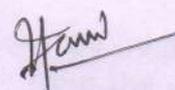

ENVIRONMENTAL ENGINEER.

To

Sri. Shammy A Sahib,
Palackal House,
Ettumanoor P.O.,
Cheruvandoor,
Kottayam-686631.

Copy to:-

The Secretary,
Ettumanoor Municipality.


A. M. HAREES
Environmental Engineer

